

(22)

Central Administrative Tribunal
Principal Bench: New Delhi

OA 1027/96

New Delhi this first day of December 1997.

Hon'ble Mr R.K.Ahooja, Member (A)

Sh. Ghanshyam Ram
S/o Sh. Jhuri
R/o Block No.30
House No.416
Trilokpuri
Delhi .

...Applicant.

(By advocate: Mr D.S.Mahendru)

Versus

Union of India through

1. General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.
3. Inspector Works
Transit Camp
Northern Railway
New Delhi.

...Respondents.

(By advocate: Mr Yogesh Sharma, proxy for
Mrs Sunita Rao)

O R D E R (oral)

By Mr R.K.Ahooja, Member (A)

Applicant who claims to have worked under respondent No.3 as daily rated Safaiwala during 1984-85 for a total number of 52 days has come before this Tribunal seeking a direction to the respondents to include his name in the Live Casual Labour Register and to offer him re-engagement from the date his juniors had been engaged.

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2. In reply, the respondents have stated that the persons who had worked as casual labourers were called for registering their names in the Live Casual Labour Register vide letter dated 9.4.1990 but the applicant never responded to the same. The respondents have further stated that the applicant worked as Safaiwala for 52 days and he had left his work on his own and had made no further appearance.

3. I have heard the learned counsel for the respondents and considered the matter. I am of the view that the applicant having worked as a casual labourer before 1.1.1986, it was the duty of the respondents, under the relevant Scheme, to keep his name in the Live Register. Respondents are accordingly directed to include his name in accordance with his seniority and to consider his re-engagement as and when work is next available. However, since the applicant has come before this Tribunal after considerable delay, he will have no claim over such of his juniors who have already been engaged.

The OA is disposed of as above.

R. K. Ahooja
(R.K. Ahooja)
Member (A)

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